

**HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD**

**THURSDAY, THE TWELFTH DAY OF SEPTEMBER  
TWO THOUSAND AND TWENTY FOUR**

**PRESENT**

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

**I.A.NO.2 OF 2024**

**IN**

**WRIT PETITION NO: 23679 OF 2024**

**Between:**

M/s Shiva Heat Treatment, Rep. by its Proprietor Sri. Y. Parameshwar Rao,  
S/o Y. Nagendra Rao, Aged 53 years, Occ Business, R/o Flat No. 1, Supraja  
Vihar, Vighnanpuri Colony, Mythrinar, Kukatpally, Hyderabad - 500 072.

**...PETITIONER**

**AND**

1. The State of Telangana, Rep. by its Principal Secretary, Department of Environment, Secretariat, Saidabad, Hyderabad - 500 001
2. The Telangana State Pollution Control Board, Rep. by its Joint Commissioner, A- 3, Paryavaran Bhavan, Sanatnagar Road, Sanatnagar Industrial Estate, Sanatnagar, Hyderabad - 500 018
3. The Environmental Engineer, Regional Office at Medchal, Telangana State Pollution Control Board, 6- 3- 1219, Block- C, 2nd Floor, Ward No. 91, Near Country Club, Kundanbagh, Umanagar, Begumpet, Hyderabad - 500 016.

**...RESPONDENTS**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to restore the Writ Petition No.23679 of 2024 to its original file thereby setting aside the dismissal order for non-prosecution dated 29- 08-2024

This petition coming on for hearing, upon perusing the petition and affidavit filed in support thereof and upon reading the order dated 29.08.2024 in W.P.No. 23679 of 2024 and upon hearing the arguments of Sri Sridhar Lendalay, Counsel for the petitioners in I.A.No.2 of 2024 and SRI ANANTHULA RAVINDER GP for ENVIRONMENT on behalf of Respondent No. 1 in I.A.No.2 of 2024 and of SRI A. VISHNU VARDHAN REDDY Standing Counsel for TPCB for Respondent Nos. 2 to 3 in I.A.No.2 of 2024, the Court made the following: **ORDER**

**Mr. Sridhar Lendalay, learned counsel appears for the petitioner**

Mr. Ananthula Ravinder, learned Government Pleader for Environment appears for respondent No.1

Mr. A. Vishnu Vardhan Reddy, learned Standing Counsel for Telangana Pollution Control Board appears for respondent Nos.2 and 3.

Heard on I.A.NO.2 of 2024, an application for restoration of Writ Petition No.23679 of 2024 by setting aside the order dated 29.08.2024 by which the aforesaid Writ Petition was dismissed for non-prosecution.

For the reasons assigned in the application, duly supported by an affidavit, the order dated 29.08.2024 is recalled and Writ Petition No.23679 of 2024 is restored to file.

In the result, the aforesaid Interlocutory Application is allowed.

//TRUE COPY//

SD/- A.V.S.PRASAD  
ASSISTANT REGISTRAR

SECTION OFFICER

To,

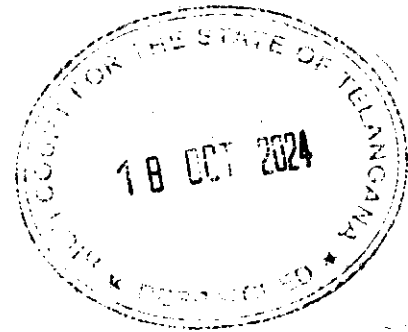
1. The Principal Secretary, Department of Environment, Secretariat, Saidabad, Hyderabad - 500 001
2. The Telangana State Pollution Control Board, Rep. by its Joint Commissioner, A- 3, Paryavaran Bhavan, Sanatnagar Road, Sanatnagar Industrial Estate, Sanatnagar, Hyderabad - 500 018
3. The Environmental Engineer, Regional Office at Medchal, Telangana State Pollution Control Board, 6- 3- 1219, Block- C, 2nd Floor, Ward No. 91, Near Country Club, Kundanbagh, Umanagar, Begumpet, Hyderabad - 500 016.
4. To the Section Officer, Posting Section, High Court for the State of Telangana at Hyderabad
5. To the Section Officer, Division Bench, High Court for the State of Telangana at Hyderabad
6. One CC to SRI. SRIDHAR LENDALAY Advocate [OPUC]
7. One CC to SRI A. VISHNU VARDHAN REDDY Standing Counsel for TPCB [OPUC]
8. Two CCs to GP FOR ENVIRONMENT, High Court for the State of Telangana. [OUT]
9. Two CD Copies

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HIGH COURT

DATED:12/09/2024



ORDER

I.A.NO. 2 OF 2024

IN

WP.No.23679 of 2024

ALLOWING THE I.A.  
AND RESTORING THE WRIT PETITION TO ITS FILE  
WITHOUT COSTS

(12) Copies

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7/10/24